

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 716 of 2018**

**IN THE MATTER OF:**

**M/s. AKME Raaga Flats Buyers' Association**

**...Appellant**

**Versus**

**Hari Kishan Sharma & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Amit Prasad and Mr. Apoorv Gupta, Advocates**

**O R D E R**

**04.12.2018** After some arguments, learned counsel for the appellant sought permission to withdraw the appeal to enable the appellant to move before the Adjudicating Authority under Section 49 and other provisions of the I&B Code to bring to its notice the transactions made by certain parties by fraudulently with intent to defrauding the creditors.

In view of the prayer made, we allow the appellant to withdraw the appeal and move before the Adjudicating Authority and Adjudicating Authority in such case will decide the same in accordance with law uninfluenced by the observations made in the impugned order dated 9<sup>th</sup> October, 2018.

The appeal stands disposed of as withdrawn with aforesaid liberty.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

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